

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) No, Sir.

(b) Does not arise.

(c) The Government of India is implementing the following schemes for the development of handloom sector and the welfare of handloom weavers.

1. Market Development Assistance Scheme.
2. Development of Exportable Products and their Marketing Scheme.
3. National/Mini Handloom Expo.
4. Crafts Melas, District level Fairs and Festivals.
5. Work Shed-cum-Housing Scheme.
6. Thrift Fund Scheme.
7. Group Insurance Scheme.
8. Health Package Scheme.
9. Project Package Scheme.
10. Research and Development Scheme.
11. Free Lance Designer Scheme.
12. Decentralised Training Programme.
13. Supply of Yarn at Mill Gate Prices.

Collection of Income Tax/Excise in States

2528. SHRI AJOY MUKHOPADHYAY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government maintain State-wise collection of Income tax and Union Excise duties;

(b) if so, the State-wise details thereof during the Seventh and Eighth Plan; and

(c) if not, the basis on which the State-wise distribution of income tax, basic and additional excise duties are made?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) No, Sir. The information is collected Commissionerate/Zone wise.

(b) Does not arise.

(c) Distribution of shareable taxes and duties i.e. Income Tax, Basic Excise duty and Additional Excise duties in lieu of Sales Tax, is made on the recommendation of the Finance Commission. The share of individual States is distributed according to the percentage of the total collection as prescribed by the Commission.

Exploit of Bauxite Deposits

2529. SHRI GIRIDHAR GAMANG : Will the Minister of STEEL AND MINES be pleased to state :

(a) the initiatives taken by his Ministry and the Government of Orissa to the huge Bauxite deposits in Koraput and Rayagada Districts of Orissa so far;

(b) whether there is any proposal to set up Alumina-Aluminium plants by Private sectors in these districts;

(c) if so, the progress made in this regard so far by all concerned agencies; and

(d) the total land proposed to be provided by the Government to the industries and the total land likely to be acquired from the tribals and others?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Export of Marine Products from Gujarat

2530. SHRI CHANDRESH PATEL : Will the Minister of COMMERCE be pleased to state :

(a) the quantity, value and varieties of marine products produced and exported from Gujarat during each of the last three years, country-wise; and

(b) the steps taken by the Government to boost the export of marine products from Gujarat during 1999-2000?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) The quantity and value of different varieties of fish and fishery products sourced mainly from the State of Gujarat and exported from the ports located in Gujarat State to the major markets during the last three years, are as follows :

Item-wise exports

Q : Quantity in Metric Tons

\$: Value in US \$ Million

Item		1995-96	1996-97	1997-98
1		2	3	4
Frozen	Q :	5295	6329	6275
Shrimp	\$:	28.24	28.23	32.80
Frozen	Q :	516	3.89	3.80
Lobster	\$:	5.98	4.29	3.86
Frozen	Q :	6417	7451	7630
Cuttlefish	\$:	11.16	12.70	15.19

1	2	3	4
Frozen Squid	Q : 10577	14186	9432
	\$: 17.42	20.90	13.83
Frozen Fresh Fish	Q : 59223	91803	97195
	\$: 61.74	88.50	103.72
Others	Q : 530	3055	4649
	\$: 0.95	4.98	6.56
Total	Q : 82558	123213	125561
	\$: 125.49	159.60	175.96

Market-Wise exports

Q : Quantity in Metric Tons

\$: Value in US \$ Million

Country/Market	1995-96	1996-97	1997-98
USA	Q 4130	4616	4152
	\$ 9.10	10.44	12.82
Japan	Q : 3229	5491	7032
	\$: 23.49	25.10	27.79
European Union	Q : 12459	12163	4972
	\$ 29.99	25.81	9.89
South East Asia	Q 61110	98421	105940
	\$ 58.13	93.35	118.02
Middle East	Q 1432	1158	1854
	\$ 4.27	3.26	5.03
Others	Q 198	1364	1611
	\$: 0.51	1.64	2.41
Total	Q : 82558	123213	125561
	\$: 125.49	159.60	175.96

Source : Marine Products Export Development Authority

(b) The Government of India has been implementing a number of schemes through Marine Products Export Development Authority (MPEDA) for boosting the exports of fish and fishery products from India to various markets and the benefits from the various schemes can be availed by all eligible units or persons in the various states of India including Gujarat. Some of the important schemes are : (i) Reduction of threshold limit from Rs. 20 crores to Rs. 1 crore under Export Promotion Capital Goods (EPCG) Scheme for duty free import of essential machinery and equipment, (ii) Notification of Duty Entitlement Pass Book (DEPB) rates for export of fish and fishery products (iii) Permission for debonding of existing Export Oriented Units (EOU) under zero custom

duty scheme under EPCG, (iv) Additional entitlement of 5% SIL (Special Import Licence) to units having Hazard Analysis and Critical Control Point (HACCP) System of Quality Assurance, (v) Interest subsidy on bank loans upto a maximum of 7% of interest over and above a basic rate of 7% for modernisation and upgradation of processing plants besides providing capital subsidy, (vi) Arranging of training programmes for the processing industry in HACCP and good manufacturing practices (GMP) (vii) Extension of technical and financial assistance to the aquaculture farmers to take up disease free sustainable aquaculture.

Hotel Leela Ventures Ltd.

2531. SHRI GANGA RAM KOLI : Will the Minister of FINANCE be pleased to state :

(a) whether Hotel Leela Ventures Ltd. has raised loans from various banks and financial institutions;

(b) if so, the details thereof, bank/institution-wise;

(c) whether the loans sanctioned to Hotel Leela Ventures Ltd. have been diverted for other purposes in its other sister concerned;

(d) if so, the details thereof;

(e) whether the refund of loans and interest thereon have been received by each of the banks in time;

(f) if not, the details thereof; and

(g) the action taken by the Government against the company in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (g) The information is being collected and will be laid on the Table of the House to the extent available and permissible under the law.

CEGAT

2532. SHRI JAYARAMA I.M. SHETTY : Will the Minister of FINANCE be pleased to state :

(a) the sanctioned strength of various benches of Customs, Excise and Gold (Control) Appellate Tribunal (CEGAT);

(b) the number of benches are operating/functioning and the locations thereof;

(c) the number of benches are not operating with reasons therefor;

(d) whether there was a proposal to create two new benches at Bangalore and Ahmedabad; and